

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 28 JUL 1994

APPLICATION NUMBER:

190/94

APPLICANTS:

Sh. Narayana Shetty  
To.

RESPONDENTS:

S. Secretary, Mo. Defence, N Delhi  
and others.

1. Sri. M. S. Anandaramu, Advocate,  
no. 27, Chandrasekhar Complex  
1st floor, 1st cross, Ganthinagar, Bangalore-2.
2. The Directorate General of Supplies & Transport,  
Quartermaster General's Branch (ST-12),  
Army Headquarters, DHQ P.O. New Delhi-110011.
3. Sri. M. Venkata Rao, Addl. C.G.S.C.  
High Court Bldg, Bangalore-560001

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER, passed by this Tribunal in the above  
mentioned application(s) on 21.07.94

Issued on

29/7/94

Re,

of

*S. Shanthi*  
for DEPUTY REGISTRAR  
TENTATIVE BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.190/94

THURSDAY THIS THE TWENTY FIRST DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN  
MR. T.V. RAMANAN MEMBER (A)

Shri Narayana Shetty,  
Draughtsman,  
Office of the Brigadier  
Commandant, ASC Centre(South),  
Bangalore and residing at  
No.126, Anjaney Cross,  
Yelagundapalyam,  
Bangalore - 560 047

Applicant

( By Advocate Shri M.S. Anandaramu )

v.

1. The Union of India  
represented by its Secretary,  
Ministry of Defence,  
New Delhi
2. The Directorate General of  
Sups & Tpt., Quartermaster  
General's Branch(ST-12),  
Army Headquarters,  
DHQ PO,  
New Delhi - 110 001
3. The Commandant,  
HQ, ASC Centre,  
(South), Bangalore

Respondents

( By learned Standing Counsel )  
Shri M.V. Rao

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After this matter was heard for quite  
some time, Shri Anandaramu, learned counsel for



the applicant sought leave to withdraw this application so that he can advise his client to make an appropriate representation to the Army Administration imploring them to treat the resignation allegedly submitted by his client as one of voluntary retirement from service in which event the applicant would become entitled to some retiral benefits. In the circumstances, we think it appropriate to grant the request made by Shri Anandaramu to withdraw this application. Accordingly, we make an order permitting the applicant to withdraw this application with leave to make a representation to the Army Administration seeking intervention for conversion of the applicant's prayer from resignation to one of voluntary retirement. If a representation as aforesaid is made within one month from the date of this order, R-2, the Director General, Supplies and Transport, Army Headquarters, New Delhi will dispose of the same as sympathetically as possible within three months thereafter. No order as to costs.

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MEMBER (A)

VICE CHAIRMAN

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R. S. N. S. A. S.  
SECTION OFFICER 281  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE



CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 14 DEC 1994

Miscellaneous APPLICATION NO: 548 & 549/94 in CA 190/94

APPLICANTS:- Sh Narayanashetty  
V/S.

RESPONDENTS:- Secretary, MCF, Defence, New Delhi and Others,

To

- ① Sri. M.S. Anandaramu,  
Advocate, No. 27, first floor,  
Opposite Chandrashekhar Complex,  
Gandhinagar, Bangalore-9.
- ② Sri. M Vasudeva Rao,  
Addl CGSC, High Court Bldg,  
Bangalore-1

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 05-12-94.

Issued on

14/12/94



of  
C

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

MA Nos. 548 & 549/94.

OA No.: 190/94<sup>m</sup>

OA No.: 190/94

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Sh. Narayana Shetty, 1<sup>st</sup> Secy. M/o  
Defence, New Delhi 110011

Date

## Office Notes

### Orders of Tribunal

VR(m<sub>A</sub>) / Anv(m<sub>J</sub>)

5-12-94.

Heard.

MA 548/94 Seeking Condona-  
tion of Delay is allowed.

for the reasons stated in MA 549/94, time is extended by a further period of two months from today.

Sd/-

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Sd/

MCA)

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Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore



B-726

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Contempt Petition No. 102 of 1995 in

Dated: 14 NOV 1995

APPLICATION NO. 190 of 1994.

APPLICANTS: Sri.Narayana Shetty,

V/S.

RESPONDENTS: Sri.Nambyiar,Secretary,M/o.Defence,New Delhi  
and two others.,

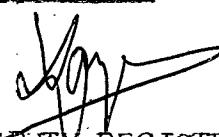
To

1. Sri.A.Viswanatha for Sri.M.S.Anandaramu,  
Advocate,No.27, Chandrashekhar Complex,  
First Main,Gandhinagar,First Floor,  
Bangalore-560 009.
2. Sri.M.Vasudeva Rao,Addl.C.G.S.C.  
High Court Bldg,Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal,Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 03-11-1995.

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

CONTEMPT PETITION (CIVIL) NUMBER 102 OF 1995

FRIDAY, THIS THE 3RD DAY OF NOVEMBER, 1995.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. V. Ramakrishnan, .. Member (A).

Narayana Shetty,  
S/o Ayyappa, now Aged about  
46 years, Draughtsman,  
Office of the Brigadier,  
Commandant ASC Centre (South)  
Bangalore (now illegally terminated  
from services) and residing at No.126,  
Anjaneya Cross  
Yelagundapalyam, Bangalore-47. .. Petitioner.

(By Advocate Shri A. Viswanatha for Shri M.S. Anandaramu)

v.

1. Sri Nambiyar,  
Secretary to Government of India  
Ministry of Defence, New Delhi.
2. C. Nandaswami,  
Directorate General of Sups. & Tpt.,  
Quarter Master General's Branch  
(ST-12), Army Headquarters, DHQ PO,  
New Delhi-110 001.
3. P.B. Chengappa,  
HQ, ASC Centre (South),  
Bangalore. .. Respondents.

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Heard counsel. There is no case for initiating action for contempt. The direction in the original application was that the representation made by the petitioner should be disposed of within 3 months and that has been done as found from the communication (Annexure-A5) dated 27-1-1995 and may be it has been done after 3 months. There is not merely compliance but there is substantial compliance of the directions of the Tribunal. Hence, this contempt petition does not bear <sup>severing</sup> severity



and we therefore drop the proceedings accordingly. If the applicant has any grievance still to be ventilated, it is open to him to take up fresh proceedings under law.



Sd- MEMBER (A)

Sd- VICE-CHAIRMAN.

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Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

14/11/95